File No.Std/SP-11/MilledFlour/2022/FSSAI

Std/SP-11/Milled Flour/2022/FSSAI Food Safety and Standards Authority of India

(A Statutory Authority established under Food Safety and Standards Act, 2006)
(Science & Standards Division)

FDA Bhawan, Kotla Road, New Delhi- 110002

The 27 July, 2022

Subject: Directions under 16(5) and 18(2) (d) of Food Safety and Standards Act, 2006 for keeping in abeyance the compliance of quality parameters 'Alcoholic acidity' and 'Total dietary fibre' in Bajra Flour (Pearl Millet Flour), Jowar Flour (Sorghum Flour), Multigrain flour (atta), Mixed millet flour and operationalization of the revised 'Moisture content' specifications for Mixed millet flour-reg

Reference is drawn to the *Food Safety and Standards (Food Products Standards and Food Additives) First Amendment Regulations, 2021* notified on 4th March, 2021 prescribing standards for Bajra Flour (Pearl Millet Flour) and Jowar Flour (Sorghum Flour), and the *Food Safety and Standards (Food Products Standards and Food Additives) Fifth Amendment Regulations, 2021* notified on 15th Nov, 2021 prescribing standards for Multigrain flour (atta) and Mixed millet flour. Food business operators were required to comply with the provisions of these amendment regulations w.e.f. 01.01.2022 and 01.06.2022, respectively.

- 2. Various representations have been received from stakeholders for reconsideration of the specified values in respect of the quality parameters, namely, 'Alcoholic acidity' in the standards of Bajra flour, Jowar Flour, Multigrain Atta and Mixed millet flour; and 'Total dietary fibre' and 'Moisture content' in the standards of Mixed millet flour.
- 3. In this context, it has been decided to keep enforcement of the following parameter in abeyance till 31^{st} December, 2022:
 - (a) 'Alcoholic acidity' for Bajra Flour (Pearl Millet Flour), Jowar Flour (Sorghum Flour), Multigrain flour (atta), Mixed millet flour;
 - (b) 'Total dietary fibre' for Mixed Millet Flour.
- 4. Further, it has also been decided to revise the maximum limit of the moisture content in Mixed millet flour from '11%' to '13%', and operationalise the same with immediate effect under section 18(2)(d) of the FSS Act.
- 5. This issue with the approval of the Competent Authority in exercise of the power vested under Sections 16(5) and 18(2)(d) of Food Safety and Standards Act, 2006.

(Inoshi Sharma) Executive Director (CS)